

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.3769

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

ORGANISED SERVICES STATUS TO CAPF

3769. SHRI RAJAN VICHARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to grant organized services status to all the Central Armed Police Forces (CAPF);

(b) if so, the details thereof and if not, the reasons therefor;

(c) the steps taken by the Government to undertake 'non-functional financial upgradation' of CAPF and ensure improved pay grades and career prospects for their personnel by treating them as organized cadre; and

(d) whether the Delhi High Court has given any judgment in this regard and if so, the details thereof and the action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): No, Madam. There is an established process and framework as defined by Department of Personnel & Training (DoPT) for declaring a Central Group 'A' service as Organised Group 'A' Service (OGAS). CAPF Group 'A' service cadres do not meet the requirements and have not been recognized as OGAS. The Group 'A' officers of CAPF are given benefits of time bound Senior Time Scale (STS) and Modified Assured Career Progression (MACP).

(d): Yes Madam. The Hon'ble High Court of Delhi has given a judgement on 03.09.2015. However, the same has been challenged by filing Special Leave Petition (SLP) before the Hon'ble Supreme Court of India, which is sub-judice .
